

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10107/2018

[Arising out of impugned final judgment and order dated 24-04-2018 in CRLA No. 1249/1983 passed by the High Court of Judicature at Allahabad]

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAMENDRA ALIAS RAVINDER

Respondent(s)

(IA No. 164296/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 1081/2020 - EXEMPTION FROM FILING O.T. & IA No. 164295/2018 - EXEMPTION FROM FILING O.T.)

Date : 20-11-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Vishwa Pal Singh, AOR
Mr. Vikas Bansal, Adv.
Mr. Adesh Kr. Gill, Adv.
Mr. Mukesh Kumar, Adv.
Mr. Anurag Pandey, Adv.

For Respondent(s) Mr. Prafulla Kumar Behera, Adv.
Mr. S. S. Nehra, AOR
Ms. Sundri Rawat, Adv.
Mr. Sanjay Singh, Adv.
Dr. K.s. Bhati, Adv.
Mr. Deepak Jyoti Ghildiyal, Adv.
Ms. Hena, Adv.
Mr. Sudhir Aggarwal, Adv.
Mr. Shivesh Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Adjourned to 07.01.2025.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)